

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION No.4210
TO BE ANSWERED ON 18.03.2026**

FINANCIAL ASSISTANCE TO NGOs UNDER MPLADS

4210. SHRI BHAUSAHEB RAJARAM WAKCHAURE:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether under the Members of Parliament Local Area Development Scheme (MPLADS), the limit for providing assistance to Non-Governmental Organizations (NGOs) over a period of five years is only Rs. one crore;

(b) whether a large number of NGOs in parliamentary constituencies are making significant contributions in social, religious, cultural, educational, health and other developmental activities and many such projects remain incomplete due to financial constraints;

(c) whether the Government proposes to remove or increase this limit to provide necessary financial support to NGOs and to accelerate regional developmental works; and

(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS [RAO INDERJIT SINGH]

(a) & (b) The main objective of the MPLAD Scheme is to enable each Member of Parliament to recommend developmental works based on the locally felt needs of the people, with emphasis on the creation of durable public assets for the larger public good of society, ensuring that such assets remain accessible and usable by all sections of the community without any restriction.

MPLADS funds can be used for creation of immovable public assets on Government owned land, and movable public assets for Government owned and Government controlled institutions only, i.e. the Central, State/UT and local Governments, including Government aided institutions.

As per Para 6.2.6.2 of the MPLADS Guidelines, 2023, a Member of Parliament may recommend works for Trusts and Societies up to a maximum limit of ₹50 lakh in a financial year for all such entities taken together. The Guidelines further stipulate that the total value of works recommended for any single Trust or Society shall not exceed ₹1 crore during the entire term of the Member of Parliament.

Accordingly, the recommendations for works to Trusts and Societies are subject to an overall ceiling of 10% of the total MPLADS fund authorisation of the Member of Parliament during his/her tenure, with a maximum limit of ₹1.00 crore for any single Trust or Society.

(c) & (d) The Ministry regularly receives and examines suggestions from various stakeholders, including proposals for revision of MPLADS guidelines, in accordance with the prescribed procedures. At present, there is no proposal under consideration to increase the ceiling limits for Trust/Societies under the Members of Parliament Local Area Development Scheme (MPLADS).
